

for early detection of cancer and Grant-in-aid was released for Development of Oncology Wing in Government Medical Colleges at Patiala, Amritsar and Faridkot in Punjab. Government of India had launched a comprehensive National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases & Stroke (NPCDCS) in 100 districts across 21 States during, 2010-2012 of the 11th Five Year Plan. The district hospitals have been funded to provide chemotherapy drugs required for cancer patients to treat 100 patients per district @ Rs. 1.00 lakh per patient.

For development of State Non-Communicable Disease (NCD) Cell, District NCD Cell and District Cancer Care Facility under NPCDCS, financial assistance to the tune of Rs. 27.507 lakh for Bhatinda District during the year, 2010-11 & Rs. 7.00 lakh during the year, 2011-12 has been given. An amount of Rs. 163.576 lakh has been released for Mansa and Hoshiarpur Districts of Punjab during the year, 2011-12. Under NPCDCS, Government Medical Colleges and erstwhile Regional Cancer Centres are supported through Tertiary Cancer Centre (TCC) Scheme for procurement of equipments and construction with sanction of Grant-in-aid up to Rs. 6 crores (Rs. 4.8 crores from Central Government and Rs. 1.2 crores from State Government). The Government of India has recently sanctioned Rs. 4.8 crore to Guru Gobind Singh Medical College and Hospital Faridkot (Punjab), under this scheme.

Increasing fetal deaths in the country

2565. SHRIMATI NAZNIN FARUQUE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that fetal death is still increasing in the country;
- (b) if so, the details thereof; and
- (c) the steps being taken by Government to stop such cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) As per information received from National Crime Records Bureau a total of 123, 111 and 132 cases of foeticide were registered in the country during, 2009, 2010 and 2011 respectively.

(b) State-wise details of cases of female foeticide registered are given in Statement (*See below*).

(c) The Government has intensified the drive against female foeticide through effective implementation of the PC & PNDT Act as mentioned below:

- Central Supervisory Board has been reconstituted and regular meetings are being held. The board reviewed progress made by the States in respect of the implementation of the Act, approved amendments in the Rules and strategies to meet the challenges.
- Important amendments to the PC & PNDT Rules have been notified to regulate the misuse of portable ultrasound equipment and to provide for confiscation of unregistered machines and further punishment under the Act, enhancement in registration fees of ultrasound diagnostic facilities, restrictions on multiple registrations of doctors with clinics/facilities etc.
- A Ministerial meeting was held under the Chairpersonship of Hon. HFM with Health Ministers of States on 28th September, 2011 at New Delhi to focus sharply on those areas where child sex ratio is skewed against the girl child.
- 17 states with the most skewed child sex ratio have been identified for concerted attention. A meeting of Health Secretaries of these States was first convened on 20th April, 2011, followed by several review meetings.
- Inspections by the National Inspection and Monitoring Committee have been scaled up. NIMC has been reconstituted and apart from inspections further empowered to oversee follow-up action by Appropriate Authorities against organizations found guilty of violations under the Act during inspections.
- Grant-in-Aid to Non-Governmental Organizations is provided for awareness generation of the declining child sex ratio and implementation of PC & PNDT Act.
- States have been asked to take advantage of funding available under NRHM for strengthening infrastructure and augmentation of human resources required for effective implementation of the PC & PNDT Act.
- States have been advised to focus on districts/blocks/villages with low Child Sex Ratio to ascertain the causes, plan appropriate BCC campaigns and effectively implement provisions of the PC & PNDT Act.

Statement

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under foeticide during 2009-2011

Sl. No.	State	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	6	1	0	1	1	0	1	1	0	0	1	0	7	5	0	6	4	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	5	3	1	15	10	1	0	0	1	0	0	1	1	2	0	3	2	0
5.	Chhattisgarh	7	2	2	2	2	1	9	9	2	9	9	2	21	5	1	8	8	1
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	3	1	0	1	1	0	10	0	0	0	0	0	0	0	1	0	0	0
8.	Haryana	3	0	1	0	0	2	2	1	0	1	1	0	5	0	0	0	0	0
9.	Himachal Pradesh	1	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	1	1	0	5	5	0	1	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
12.	Karnataka	7	0	0	0	0	0	4	0	0	0	0	0	1	0	0	0	0	0
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	39	16	2	21	21	3	18	4	1	7	7	4	38	4	3	8	8	7
15.	Maharashtra	17	3	1	7	6	2	5	4	0	10	7	0	12	4	0	13	7	0
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21.	Punjab	23	4	2	9	4	3	15	2	0	1	4	0	15	1	1	0	5	2
22.	Rajasthan	12	1	0	4	4	0	18	15	0	8	8	0	13	1	0	1	1	0
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

25. Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26. Uttar Pradesh	0	0	0	0	0	0	18	5	1	15	8	2	12	5	1	23	13	1
27. Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28. West Bengal	0	0	0	0	0	0	0	1	0	0	1	0	0	0	0	0	0	0
TOTAL STATE	123	31	9	62	49	12	101	33	5	56	51	9	127	28	7	63	49	11
29. A and N Islands	0	0	0	0	0	0	3	1	0	1	1	0	0	1	0	0	2	0
30. Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31. D and N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT	0	0	0	0	0	0	7	0	0	3	0	0	5	1	0	7	7	0
34. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL UT	0	0	0	0	0	0	10	1	0	4	1	0	5	2	0	7	9	0
TOTAL ALL INDIA	123	31	9	62	49	12	111	34	5	60	52	9	132	30	7	70	58	11

Written Answers to

[4 SEP., 2012]

Unstarred Questions